

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.3648/2017

Monday, this the 23<sup>rd</sup> day of October 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

K K Pant, Aged 56 years  
S.o Shri Amar Nath Pant  
Working as Joint Director  
In the Directorate of Advertising & Visual Publicity  
Ministry of Information & Broadcasting  
Soochna Bhawan, Lodhi Road, New Delhi – 110 003  
R/o C-2615, Sushant Lok-1, Sector 43  
Gurgaon, Haryana – 122 002

..Applicant

(Mr. Yogesh Sharma, Advocate)

Versus

1. Union of India through the Secretary  
Ministry of Information & Broadcasting  
Govt. of India, Shastri Bhawan, New Delhi – 110 001
  
2. The Director (Administration)  
Directorate of Advertising & Visual Publicity  
Ministry of Information & Broadcasting  
2<sup>nd</sup> Floor, Soochna Bhawan, CGO Complex  
Lodhi Road, New Delhi – 110 003
  
3. The Deputy Director (Admn.)  
Doordarshan News, Prasar Bharti  
2<sup>nd</sup> Floor, Tower B, Doordarshan Bhawan  
Copernicus Marg, New Delhi – 110 001

..Respondents

**O R D E R (ORAL)**

**Justice Permod Kohli:**

The applicant is presently working as Joint Director in the Directorate of Advertising & Visual Publicity (respondent No.2) on deputation from Doordarshan. The short grievance of the applicant is that

while fixing his pay vide the impugned order dated 09.01.2017, annual increment as per his entitlement as on 01.07.2006 has not been taken into consideration. The applicant has accordingly filed this O.A. seeking a direction for payment of the annual increment as was purportedly due on 01.07.2006, with all consequential benefits. He has made representations dated 17.03.2017 (Annexure A-2), 08.08.2017 (Annexure A-3) and 11.12.2015 (Annexure A-4). However, no decision has been taken thereon till date.

2. In view of the above circumstances, we dispose of this O.A. at the admission stage itself with a direction to the competent authority to take decision on the representations of the applicant, referred to hereinabove, by passing a reasoned and speaking order, considering his claim in accordance with the rules, within a period of two months from the date of receipt of a copy of this order.

**( K.N. Shrivastava )**  
**Member (A)**

**( Justice Permod Kohli )**  
**Chairman**

**October 23, 2017**  
/sunil/